

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:22

ANSWERED ON:08.08.2012

UNFAIR PRACTICES IN SCHOOLS

Owaisi Shri Asaduddin; Sayeed Muhammed Hamdulla A. B.

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Central Advisory Board of Education (CABE) is authorised to draft the prohibition of unfair practices in elementary, secondary and senior secondary schools bill to keep vigil on the manner in which the schools function;

(b) if so, whether this decision has been taken after malpractices by schools in demanding donations, discrimination on caste, religion and gender have come to the notice of the Government; and

(c) if so, the time by which a final decision is likely to be taken and the bill is to be passed?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b) Yes Sir. The Central Advisory Board of Education (CABE), is the highest advisory body to advise the Central and State Governments in the field of education. The CABE in its meeting held on 07th June, 2011, shared concerns about adoption of unfair practices in schools and agreed to initiate a legislative proposal for prohibiting unfair practices, towards which end it constituted a CABE Committee, to formulate the draft legislation to prohibit unfair practices in school education sector.

(c) The Committee has formulated a draft legislation for inputs from stakeholders including the State Governments.